

①

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA NO. 153 Of 2017 & CA No. 156 of 2017 in CP (IB)/ 41/07/HDB/2017
NAME OF THE COMPANY	Deccan Chronicle Holdings Limited
NAME OF THE PETITIONER(S)	Canara Bank
NAME OF THE RESPONDENT(S)	Deccan Chronicle Holdings Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Nagender	Advocate Canara Bank	9849147482	T. Nagender

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K K RAO	IRP	KKR2008@gmail.com	KKR
P. Sriharsha Reddy	Advocate	9845265020 9246299760	P. Sriharsha Reddy

Heard Mr.T.Nagender, learned counsel for the Petitioner and Mr.P.Sriharsha Reddy, learned counsel for the Respondent, Mr.K.K.Rao, IRP.

CA.Nos.153 & 156 of 2017 in CP (IB) No.41/07/HDB/2017 are dismissed by separate orders. We dispose and vacate interim orders passed on 21.08.2017. Accordingly, the IRP directed to conduct the meetings of the COC and also e-voting is held on 21/08/2017 and 22/8/2017 immediately and is further directed to proceed with the Insolvency Resolution Process by keeping in mind the time stipulation of 180 days and further directed to appraise this Tribunal from time to time, the steps taken by him. Post the case on 07.12.2017.


Member (Technical)


Member (Judicial)